

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 615  
IB-2115(ND)/2019  
IA/5876/2021

**IN THE MATTER OF:**

**M/s. DMI Finance Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Abloom Infotech Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 03.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

<b>For the Petitioner/Financial Creditor</b>	:Adv. Vipul Ganda, Adv. Avnika Mishra, Adv Ishan Upadhaya.
<b>For the Applicant</b>	:Adv Nitin Raj
<b>For the Respondent/Corporate Debtor</b>	:Adv Sumit Sinha for the R-1 & R-5. Adv Manish Paliwal for the Respondent No 2, 4 and 6.

**ORDER**

**IA/5876/2021**

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of R-1 & R-5 is present. Ld. Counsel on behalf of R-2, R-4 and R-6 is present. Ld. Counsel on behalf of R-3 is also present and sought time to file Vakalatnama and reply. Vakalatnama and reply be filed within a period of two weeks. List the matter on **31.07.2024**.

**(Rahul Bhatnagar)**  
**Member (T)**

**(Mahendra Khandelwal)**  
**Member (J)**